CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 74/TT/2021

Subject : Petition for determination of transmission tariff of

2019-24 period in respect of one asset under "Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha

(Radhanesda), Gujarat" in Western Region.

Petition No. 203/TT/2021

Subject: Petition for determination of transmission tariff of

2019-24 period in respect of one asset under "under Transmission System for Ultra Mega Solar Power Park(700MW) at Banaskantha (Radhanesda), Gujarat"

in Western Region.

Date of Hearing : 25.11.2021

Coram : Shri P.K. Pujari, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.

& 11 Others

Parties present : Shri S. S. Raju, PGCIL

Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri A. K. Verma, PGCIL Shri Anindya Khare, MPPMCL

Record of Proceedings

Cases were called out together for virtual hearing.

2. The representative of the Petitioner made the following submissions:



Petition No. 74/TT/2021

- a. The instant petition is filed for determination of transmission tariff of 2019-24 period in respect of establishment of 2x500 MVA, 400/220 kV pooling station at Banaskantha (Radhanesda) (GIS) along with 1x125 MVAR bus reactor, 2 Numbers of 400 kV line bays at Banaskantha (Radhanesda) (GIS) for interconnection of Banaskantha (Radhanesda) Pooling Station-Banaskantha (PG) 400 kV D/C (twin AL 59) line and 4 Numbers 220 kV line bays at 400/220 kV at Banaskantha (Radhanesda) Pooling Station under "Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat" in Western Region.
- b. As per the Investment Approval dated 20.12.2017, SCOD of the transmission system was 20.6.2019.
- c. The subject asset was put into commercial operation on 5.9.2020 with time over-run of 14 months and 16 days. The associated generating station i.e. Banaskantha (Radhanesada) Solar Power Park is being executed by Gujarat Power Corporation Limited (GPCL) and the same is yet to be commissioned whereas the transmission line is ready. Accordingly, COD of the Transmission System is claimed under Regulation 5(2) of the 2019 Tariff Regulations. CEA certificate, WRLDC certificate of trial operation, notice to defaulting party i.e. GPCL and CMD certificate in support of COD of the subject asset has been filed. The COD of the instant asset may be approved as 5.9.2020 under Regulation 5(2) of the 2019 Tariff Regulations.

Petition No. 203/TT/2021

- a. The instant petition is filed for determination of transmission tariff of 2019-24 period in respect of Establishment of 400 kV Banaskantha (Radhanesda) Pooling Station-Banaskantha (PG) D/C line along with 2 nos. 400 kV line bays at Banaskantha (PG) under Transmission System for Ultra Mega Solar Power Park(700 MW) at Banaskantha (Radhanesda), Gujarat in Western Region.
- b. The transmission asset was put into commercial operation on 5.9.2020 with a time over-run of 725 days.
- 3. The representative of the Petitioner further submitted as follows:
 - i. GPCL, vide letter dated 2.7.2021, informed the Petitioner that the generating station will be commissioned by April 2021. Accordingly, the Petitioner (as generating stations did not get commissioned in April 2021 as was informed by GPCL), has claimed COD of the Transmission System under Regulation 5(2) of the 2019 Tariff Regulations.
 - ii. The time over-run is mainly on account of delay in acquisition of land at Sub-station, commissioning of the matching line on account of RoW issues



- and delay in receipt of forest clearance. Detailed reasons with justification for time over-run have been submitted in the pleadings.
- iii. Details of financial grant and its adjustment have been filed in the petition. Balance amount of grant has been received from the Government in 2021-22. Adjustment of grant received in 2021-22 is yet to be made.
- iv. Estimated completion cost is within the apportioned approved cost.
- v. The information sought through the technical validation letter has been filed vide affidavit dated 17.6.2021. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 17.6.2021.
- 4. In response to a query of the Commission regarding reasons for filing separate petitions for the assets covered in the same transmission system, the representative of the Petitioner submitted that though the transmission assets covered in the petitions are of same transmission system, their Investment Approval is different. He submitted that petitions are filed on the basis of the IA. In response to another query, he submitted that GPCL's responsibility for payment of transmission charges has been recorded in the minutes of the meeting of JCC, which are filed in the petition(s).
- 5. Representative of MPPMCL submitted that reply filed in the matters may be considered.
- 6. The Commission directed the Petitioner to submit Form-12 for the assets on affidavit, with an advance copy to the Respondents, by 16.12.2021 and observed that no extension of time shall be granted.
- 7. After hearing the parties, the Commission reserved order in the order.

By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

